

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-VI**

Item No. 601  
IB-1013/ND/2020  
(New IA) IA/3326/2024

**IN THE MATTER OF:**  
**Finsbury Global FZE**

...PETITIONER

**Vs.**

**Uttam Sucrotech International Private Limited**

...RESPONDENT

**Section**  
**U/s 9 of IBC, 2016**

**Order delivered on 08.07.2024**  
**HYBRID HEARING (PHYSICAL & VC)**

**Coram:**  
**SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)**  
**SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

**For the Petitioner/Operational Creditor** :Mr. Nikhil Mathur, Advocate

**For the IOB** :Adv Swati Sood

**For the Respondent/Corporate Debtor** :

**ORDER**

**(New IA) IA/3326/2024**

This is an application filed by the Operational Creditor seeking liberty to withdraw the C.P. IB-1013/PB/2020.

Heard the Ld. Counsel on behalf of the Applicant/ Operational Creditor. Ld. Counsel on behalf of the Corporate Debtor is also present. Ld. Counsel on behalf of the Applicant submitted that the matter has been settled between the parties and the amount due has been received by the Operational Creditor and therefore they have sought liberty to withdraw the company petition. Ld. Counsel on behalf of the Corporate Debtor also submitted the same. In view of the provisions contained Rule 8 in the Insolvency and the Bankruptcy (application to this Adjudicating Authority) Rule, 2016. Liberty is granted to the Applicant to withdraw C.P. IB-1013/PB/2020 and the same is **dismissed** as **withdrawn**. All the papers to be consigned to the record room.

**Sd/-**  
**(Rahul Bhatnagar)**  
**Member (T)**

**Sd/-**  
**(Mahendra Khandelwal)**  
**Member (J)**